

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 205
(IB)-263/ND/2024
IA-3218/2024

IN THE MATTER OF:

Canara Bank

... **Applicant/Petitioner**

Versus

Sh. Vinod Kumar Sharma

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SH. MANNI SANKARIAH SHANMUGA SUNDARAM
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Hitesh Sachar, Adv. Rabi Karmokar

For the RP : Adv Prachie Jain, Mr. Vijender Sharma

For the PG : Adv. Jugal Bagga

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3218/2024: Ld. Counsel for the Applicant as well as the Ld. Counsel for the RP is present through video conferencing. Ld. Counsel for the PG is present physically and submitted that the filed reply to the report filed by the RP. Reply is not available on DMS of this Tribunal. PG is directed to upload the reply on the DMS within one week.

List on 29.07.2024.

Sd/- (SUBRATA KUMAR DASH) **Sd/-** (MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (T) **MEMBER (J)**